

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A. No.1193 of 2004
M.A. No.996 of 2004**



New Delhi, this the 4th day of January, 2005

HON'BLE SHRI SHANKER RAJU, MEMBER (JUDICIAL)

1. Smt. Kunti Devi,
widow of No.6402900 – Safaiwala (Civilian),
late Shri Kishan Swarup,
formerly posted at Headquarters A.S.C. Centra (North)
Paharpur, Gaya-5.

Permanent residential address :
Khatiak Mohalla, Near Chandmari Chowki,
Near Dampier Nagar, MATHURA (U.P.)

2. Hira Lal,
S/o late Shri Kishan Swarup,

Permanent residential address :
Khatiak Mohalla, Near Chandmari Chowki,
Near Dampier Nagar, MATHURA (U.P.)

....Applicants

(By Advocate : Shri Amit Anand for Shri D.N. Sharma)

VERSUS

1. Union of India,
(Through :- The Secretary to the Government of India),
Ministry of Defence,
South Block,
New Delhi.
2. The Director General of Supplies & Transport (ST-12),
Quarter Master General's Branch,
Army Headquarters, D.H.Q. Post Office,
New Delhi-110011.
3. The Commandant,
Headquarters Wing,
Army Supply Corps – Centre (North),
Paharpur, GAYA-5.

.....Respondents

(By Advocate : Shri D.S. Mahendru)

ORDER (ORAL)

After hearing the counsel for the parties, I find that the claim of the applicant No.2 for compassionate appointment was rejected on 19.4.2002 on the ground that no vacancy of Safaiwala was available under 5% quota meant for this purpose.

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(2)



2. DOP&T's OM dated 5.5.2003 has enlarged the scope of consideration by laying down the norms to consider further the case on reviewed satisfaction that the family is indigent. As this has not been done, the present OA is disposed of with a direction to the respondents to examine the case of the applicants in the light of the OM dated 5.5.2003 and re-consider the claim of the applicant no.2 for compassionate appointment in terms of rules and instructions within a period of two months from the date of receipt of a copy of this order and pass a detailed and speaking order. No costs.

S. Raju

(SHANKER RAJU)
MEMBER (JUDICIAL)

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